



Government of India /F भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jan/202425/21

DATED: 04/02/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jan/202425/21 dated 04/02/2025 of Norms Committee - I for the year 2024-25 was held on 04/02/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
6	Shri T.R. Choudhary, Scientist 'E'	MEITY

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003677AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has filed the application for fixation of ad-hoc norms without mentioning the RA file No., Advance Authorization number and date of authorization in the online BO portal. Hence, the Committee decided to seek clarification from the firm within 15 days. Case stands deferred.	

Case No.	2 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Write-up on export product, ii. End use of item at Sl. No. 33 viz. Band, iii. Calculation sheet of import quantity requirement for items at Sl. No. 3, 4 and 35 i.e. SS Strip and pipe with stage-wise wastage and weight supported by dimensional drawings. Case stands deferred.	

Case No.	3 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005243AM25
RA File Number	092404000055 AM18
Licence No and Date	0910065045/15/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00003859AM25
RA File Number	042404000059 AM18
Licence No and Date	0410163237/19/06/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. The wastage claimed for AA case numbers 04110163237 and 04110163237 differs, indicating a lack of uniformity in the manufacturing process. The applicant is required to provide justification for this discrepancy.	
Case stands deferred.	

Case No.	5 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00003858AM25
RA File Number	042404000151 AM18
Licence No and Date	0410163668/06/11/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: (i) The documents submitted by the applicant have been reviewed, and it has been observed that, for AA Case Number Point 07 - 04110163668, the per-unit quantity data presented in the Excel sheet, including wastage, is less than the per-unit quantity without wastage. Additionally, the AA number mentioned in Point 07 - 04110163668 in the Excel sheet is mismatched. The applicant is required to review the submitted documents and provide clarification. (ii) Additionally, the wastage claimed for AA case numbers 04110163237 and 04110163237 differs, indicating a lack of uniformity in the manufacturing process. The applicant is required to provide justification for this discrepancy. Case stands deferred.	

Case No.	6 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00004428AM25
RA File Number	052304000487 AM18
Licence No and Date	0510405815/08/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case was rejected by NC-1 due to non submission of deficient reply. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 04.02.2025, as under: i. In Export Product, part No. MC5456 may be added. ii. Import item 1 may be allowed net-to-net as per GN-4.	

iii. Import item 2 & 3 may be allowed as net content in Export Product with Nil wastage.

RA concerned may take suitable consequential action accordingly.

Case No.	7 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	rites limited
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005023AM25
RA File Number	052404000045 AM19
Licence No and Date	0510406273/27/04/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005154AM25
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Submit a coloured drawing of the export product of various lengths and thicknesses. Show the size of the perforation and how many perforations per square meter. ii. What is the total weight of the export items and also imported sheets? Submit a copy of the shipping bills. iii. What is the meaning of vacuum filter screen of different size? Submit detail process of manufacturing.	

- iv. As per appendix 4e, the attachment though indicated but not available. Submit attachment.
- v. Process flow chart and wastage at each stage of operation.

Case stands deferred.

Case No.	9 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	10 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	018005000158AM20
RA File Number	332404000017 AM20
Licence No and Date	3310030578/27/08/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However,	

no reply has yet been received. Hence, the committee decided **to send the final reminder** to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands deferred.

Case No.	11 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands deferred.	

Case No.	12 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00004424AM25
RA File Number	052304000427 AM20
Licence No and Date	0510413543/10/02/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. The firm should submit point-wise reply to earlier DL.
- ii. While specifications show use of tungsten, import list include titanium. This is to clarify.

Case stands deferred.

Case No.	13 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00004457AM25
RA File Number	052304000434 AM20
Licence No and Date	0510413570/10/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. The firm should submit point-wise reply to earlier DL.	
Case stands deferred.	

Case No.	14 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00008011AM24
RA File Number	072404000016 AM21
Licence No and Date	0710116365/23/04/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by reminders on 12.12.2024, 27.12.2024 and 11.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	16 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00004423AM25
RA File Number	052304000045 AM21
Licence No and Date	0510414366/10/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case was rejected by NC-1 due to non submission of deficient reply. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 04.02.2025, as under: i. In Export Product, part No. A054K325 may be added. ii. Import item 1 may be allowed net-to-net as per GN-4. iii. Import item 2 may be allowed as net content in Export Product with Nil wastage.	

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005129AM25
RA File Number	038904000069 AM21
Licence No and Date	0310837170/14/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Details of import items at Sl. No. 15 to 19. ii. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). iv. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.	
Case stands deferred.	

Case No.	18 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005130AM25
RA File Number	039504000258 AM21

Licence No and Date	0310837571/07/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.02.2025, as under: i. Quantity of import item at SI No. 1 to 10 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	19 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005097AM25
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to review and to fix the ad-hoc norms as per comments of Consultant(SKB) dated 04.02.2025, as under:	
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2	VALVE PLATE (Compressor Spares) Thickness 2.50MM	320 NOS (160.00 Kg)	17-7PH STAINLESS .1050 inch. X 36 inch. X 120 inch. AMS5528 (Stainless Steel Sheet) QTY: 230.42 Kg	1.29 Kg/Kg on the net weight of the export product after taking 1/3 rd recovery from the wastage.
3	CUSHION PLATE (Compressor Spares) Thickness 1.5MM	560 NOS (168.00 Kg)	17-7PH STAINLESS .0600 inch. X 36 inch. X 120 inch. AMS5528 (Stainless Steel Sheet) QTY: 226.80 Kg	1.23 Kg/Kg on the net weight of the export product after taking 1/3 rd recovery from the wastage.
RA concerned may take suitable consequential action accordingly.				

Case No.	20 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	MOC SHIPYARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005610AM25
RA File Number	039504000370 AM21
Licence No and Date	0310838354/18/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to review and to fix the ad-hoc norms as per comments of Consultant(SKB) dated 04.02.2025, as under: Export Item: 20 Meter Landing Craft Vessel	

Quantity: 1 NOS

Recommendation:

- i. Import item at Sl. No. 1 to 10 may be allowed as 1.03 Kg/Kg on the net weight of the Aluminium Alloy Plates 508 in the Export Product.
- ii. Import item at Sl. No. 11 may be allowed as 1.03 Kg/Kg on the net weight of the Aluminium Flat Bars 6082 in the export product.
- iii. Import item at Sl. No. 12 to 15 may be allowed as 1.03 Kg/Kg on the net weight of the Aluminium Alloy T Bars 6082 in the export product.
- iv. Import item at Sl. No. 16 to 21 may be allowed as 1.03 Kg/Kg on the net weight of the Aluminium Alloy Tubes 6060 in the export product.
- v. Consumables may be allowed as 2% of the FOB value.
- vi. Components may be allowed as Net-to-Net under GN-4 with accountability clause.

Note: The grade and sizes of the imported Aluminum Alloy plates, flat Bars, T Bars and Tubes should be matched with the grade and sizes of plates, flat Bars, Tubes going with the Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	21 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00001688AM25
RA File Number	072404000186 AM21
Licence No and Date	0710117091/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was earlier rejected due to non-submission of deficient documents. The applicant attended the PH on 05.12.2024 and thereafter they furnished the required details. Now the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 01.02.2025, as under: (i)In the description of export following shall be added: BREAST BIOPSY DEVICES	

i. Recommendation:

Sl. No.	ITEM OF IMPORT	WASTAGE ALLOWED	QTY ALLOWED	WASTAGE ASKED
5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % TO 12 %
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.40%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	5.0 %

ii. Items at Sl. No. **1-4, 8** are **components** and may be allowed on net-to-net basis with Accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	22 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00001691AM25
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was earlier rejected due to non-submission of deficient documents. The applicant attended the PH on 05.12.2024 and thereafter they furnished the required details. Now the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(Tech-1) dated 01.02.2025, as under:	

i. In the description of export following shall be added: **BREAST BIOPSY DEVICES**

(ii)Recommendation:

Sl. No.	ITEM OF IMPORT	WASTAGE ALLOWED	QTY ALLOWED	WASTAGE ASKED
5,6	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 % TO 8.7 %
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.4%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	5.0%

(iii)Items at Sl. No. **1-4, 8** are **components** and may be allowed on net-to-net basis with
Accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00001692AM25
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was earlier rejected due to non-submission of deficient documents. The applicant attended the PH on 05.12.2024 and thereafter they	

furnished the required details. Now the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 01.02.2025, as under:

(i)In the description of export following shall be added: **BREAST BIOPSY DEVICES**

i. Recommendation:

Sl. No.	ITEM OF IMPORT	WASTAGE ALLOWED	QTY ALLOWED	WASTAGE ASKED
5	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 %
6	STAINLESS TUBING OF REL SPEC AND DIA	6.0%	1.06 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	6.0%
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.4%
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	5.0 %

ii. Items at Sl. No. **1-4, 8** are **components** and may be allowed on net-to-net basis with

Accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved

Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00001693AM25
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was earlier rejected due to non-submission of deficient documents. The applicant attended the PH on 05.12.2024 and thereafter they furnished the required details. Now the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 01.02.2025, as under:

- i. In the description of export following shall be added: **BREAST BIOPSY DEVICES**
ii. Recommendation:

Sl. No.	ITEM OF IMPORT	WASTAGE ALLOWED	QTY ALLOWED	WASTAGE ASKED
5	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	8.7 %
6	STAINLESS TUBING OF REL SPEC AND DIA	7.0%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7.0%
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.41 %
7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	5.0%

- iii. Items at Sl. No. **1-4, 8** are **components** and may be allowed on net-to-net basis with Accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00001679AM25
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was earlier rejected due to non-submission of deficient documents. The applicant attended the PH on 05.12.2024 and thereafter they furnished the required details. Now the Committee **decided to review the case and to fix the ad-hoc norms** as per comments of Consultant(Tech-1) dated 01.02.2025, as under:

(i)In the description of export following shall be added: **BREAST BIOPSY DEVICES**

i. Recommendation:

Sl. No.	ITEM OF IMPORT	WASTAGE ALLOWED	QTY ALLOWED	WASTAGE ASKED
5	STAINLESS TUBING OF REL SPEC AND DIA	7%	1.07 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	7 %
6	STAINLESS TUBING OF REL SPEC AND DIA	6.0%	1.06 KG/KG CONTENT IN EXPORT OR AS APPLIED FOR WHICH EVER IS LESS	6.0%
9	ABS CYCOLAC	22 %	1.22 KG/KG CONTENT IN EXPORT	22.4%

7	PVC COMPOUND	5 %	1.05 KG/KG CONTENT IN EXPORT	5.0%
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(iii) Items at Sl. No. **1-4, 8** are **components** and may be allowed on net-to-net basis with
Accountability in export.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by reminders on 12.12.2024, 27.12.2024 and 11.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	27 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21

Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00004404AM25
RA File Number	05AA04053715 AM22
Licence No and Date	0511003669/15/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this case was rejected by NC-1 due to non submission of deficient reply. Now, the Committee decided to review the case and to fix the ad-hoc norms as per comments of Consultant(Tech-3) dated 04.02.2025, as under: i. In Export Product, part No. 14150-52P00 may be added. ii. Import item 1 may be allowed net-to-net as per GN-4. iii. Import item 2 to 4 may be allowed as net content in Export Product with Nil wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	29 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005725AM25
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Chemical Composition of each export product and also of the imported items. What are cermet grains?
2. Correlation of input with each export item.
3. Catalogue / technical write-up of each export item along with engineering diagrams.
4. Flowchart depicting the manufacturing process.
5. Justification on the wastage in inputs. What are the reasons for using both High and low-carbon Ferro Chrome in the charge mix? What are the raw materials in the charge mix and the weight thereof?
6. Excel sheet which could indicate an item of export, quantity in kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage.

Case stands deferred.

Case No.	30 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Specific name(s) of components at import items at Sl. No. 18 to 20 and quantities of these items in Nos. also in addition to their weights,
- ii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components at import items Sl. No. 18 to 20.

Case stands deferred.

Case No.	31 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	32 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	33 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	34 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and heard the applicant through virtual PH. The representative of the firm explained the case and required information. After due deliberation, the Committee decided to fix the ad-hoc norms as per comments of MHI dated 04.02.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	35 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005726AM25
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Chemical Composition of each export product and also of the imported items. What are cermet grains? ii. Correlation of input with each export item. iii. Catalogue / technical write-up of each export item along with engineering diagrams. iv. Flowchart depicting the manufacturing process. v. Justification on the wastage in inputs. What are the reasons for using both High and low-carbon Ferro Chrome in the charge mix? What are the raw materials in the charge mix and the weight thereof? vi. Excel sheet which could indicate an item of export, quantity in kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage. Case stands deferred.	

Case No.	36 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	37 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007304AM24
RA File Number	NA
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.02.2025, as under: i. Item of import (Pipe) at Sl. No. 3 may be allowed with 1% wastage on net content basis. ii. Others items of import may be allowed as component under GN-4 on net-to-net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	38 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00001972AM25
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 11.11.2024 followed by reminders on 26.11.2024, 11.12.2024, 26.12.2024 and 10.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	39 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00003487AM25
RA File Number	07AX04001148 AM23
Licence No and Date	0711005719/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that case was rejected due to non-submission of deficient document by the applicant. After due deliberation, the Committee decided to review the case and to fix the ad-hoc norms as per comments of MHI dated 31.01.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	40 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input	

in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- ii. Justification/basis of use of 1364 Nos. of 7402 mm long Tubes (import item) in the export item supported by drawings.

Case stands deferred.

Case No.	41 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- ii. Justification/basis of use of 444 Nos. of 6216 mm long Tubes (import item) in the export item supported by drawings.

Case stands deferred.

Case No.	42 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	43 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	44 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of Technical team.	

Case No.	45 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006912AM23
RA File Number	04AX04001090 AM23
Licence No and Date	0411005039/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of Technical team.	

Case No.	46 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007001AM23
RA File Number	07AX04001890 AM23
Licence No and Date	0711006770/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Jan/202425/21
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Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007186AM23
RA File Number	05AX04003529 AM23
Licence No and Date	0511017984/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The firm should submit point-wise information of the Deficiency Letter issued earlier. Case stands deferred.	

Case No.	48 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that as per surrender letter dated 19.03.2024 issued by the RA, Jaipur, the AA has been surrendered by the firm unutilized. Hence, the Committee decided to close the case showing it as “rejected”. Case stands rejected.	

Case No.	49 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred

Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of Technical team.	

Case No.	50 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by reminders on 08.08.2024, 23.08.2024, 07.09.2024, 22.09.2024, 07.10.2024 and 18.12.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	51 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	52 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	53 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004628AM24
RA File Number	09AX04000314 AM24
Licence No and Date	0911005480/25/07/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm did not turn up for attending the PH given on 04.02.2025. Hence, the Committee decided to give them the final chance for attending the PH in the forthcoming meeting.	

Case stands deferred.

Case No.	54 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision: Case deferred for the comments of SCOMET Division. The Committee decided to send a reminder to SCOMET Division in this case. Case stands deferred.	

Case No.	55 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00006158AM24
RA File Number	03AX04003142 AM24
Licence No and Date	0311027789/11/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands deferred.	

Case No.	56 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007491AM24
RA File Number	31AX04000256 AM24
Licence No and Date	3111002919/20/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.02.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	57 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00007522AM24
RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 01.01.2025 followed by reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to send the final reminder to the applicant to submit the reply within 15 days failing which the case will be rejected with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands deferred.

Case No.	58 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008091AM24
RA File Number	31AX04000294 AM24
Licence No and Date	3111003013/22/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.02.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly	

Case No.	59 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	AIRBOAT TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008615AM24
RA File Number	07AX04001755 AM24
Licence No and Date	0711010549/16/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Submit drawings of each export product.
- ii. Process flow chart and wastage at each stage of operation.
- iii. Reasons for higher wastage. Submit a detail process of manufacturing to understand the reasons for higher wastage.
- iv. Mill test certificate of the Aluminum alloy.

Case stands deferred.

Case No.	60 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009223AM24
RA File Number	06AX04000359 AM24
Licence No and Date	0611002572/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009228AM24
RA File Number	06AX04000355 AM24
Licence No and Date	0611002573/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009229AM24
RA File Number	06AX04000349 AM24
Licence No and Date	0611002574/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00009231AM24
RA File Number	06AX04000357 AM24
Licence No and Date	0611002576/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ARION TECHNOLOGY LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000149AM25
RA File Number	04AX04001185 AM24
Licence No and Date	0411007237/08/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. The description of the export products is vague. Submit details of the export product to understand its application. ii. Submit drawings of each export product. iii. Submit details of the imported items and their use for manufacturing export products to understand their application. iv. Process flow chart and wastage at each stage of operation. v. Submit a detailed process of manufacturing for each export product. Case stands deferred.	

Case No.	66 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000460AM25
RA File Number	03AX04000247 AM25
Licence No and Date	0311033413/29/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by reminders on 08.08.2024, 23.08.2024, 07.09.2024, 22.09.2024, 07.10.2024 and 18.12.2024 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	67 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	ABLE ENGINEERING COMPANY
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000489AM25
RA File Number	32AX04000055 AM25
Licence No and Date	3211006701/30/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.02.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	68 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000557AM25
RA File Number	07AX04000169 AM25
Licence No and Date	0711011230/06/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.10.2024 followed by reminders on 24.10.2024, 08.11.2024, 23.11.2024, 08.12.2024 & 01.01.2025 was issued to the	

applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	69 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000844AM25
RA File Number	05AX04000554 AM25
Licence No and Date	0511025666/21/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ORBIZ AUTOMOTIVEZ
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000845AM25
RA File Number	10AX04000042 AM25
Licence No and Date	1011002457/22/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and heard the PH given to the firm to explain the case in detail. S/Shri Ratheesh P.K., Logistic Head and Musin, Operations Head attended the PH as representative of the firm and explained the case. After due deliberation, the Committee asked the firm to submit the complete information including correct name of export and import items and item wise wastage with utilization thereof.	

Case stands deferred.

Case No.	71 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000856AM25
RA File Number	05AX04000541 AM25
Licence No and Date	0511025676/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	BANGALORE VALVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000982AM25
RA File Number	07AX04000296 AM25
Licence No and Date	0711011417/29/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 09.10.2024 followed by reminders on 24.10.2024, 08.11.2024, 23.11.2024, 08.12.2024 & 01.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	73 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SOLCO BIOMEDICAL CO. INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00000989AM25
RA File Number	08AX04000276 AM25
Licence No and Date	0811011690/29/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm did not turn up for attending the PH given on 04.02.2025. Hence, the Committee decided to give them the final chance for attending the PH in the forthcoming meeting. Case stands deferred.	

Case No.	74 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001228AM25
RA File Number	07AX04000355 AM25
Licence No and Date	0711011535/11/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and heard the applicant through virtual PH. The representative of the firm explained the case and required information. After due deliberation, the Committee decided to fix the ad-hoc norms as per comments of MHI dated 04.02.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected

Party Name	TECHNOMECH ROLL MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001407AM25
RA File Number	08AX04000296 AM25
Licence No and Date	0811011724/19/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by reminders on 12.12.2024, 27.12.2024 and 11.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	76 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001501AM25
RA File Number	03AX04001315 AM25
Licence No and Date	0311034843/24/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00001738AM25
RA File Number	03AX04001672 AM25
Licence No and Date	0311035212/04/07/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by reminders on 12.12.2024, 27.12.2024 and 11.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	78 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM REVIW00005727AM25
RA File Number	07AX04000599 AM25
Licence No and Date	0711011851/22/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of Consultant (SKB) dated 04.02.2025. The Committee decided to discuss it further as the wastages recommended are in higher side.	
Case stands deferred.	

Case No.	79 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002158AM25
RA File Number	03AX04002068 AM25
Licence No and Date	0311035868/26/07/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 27.11.2024 followed by reminders on 12.12.2024, 27.12.2024 and 11.01.2025 was issued to the applicant for providing	

certain information/documents. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	80 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002188AM25
RA File Number	56AX04000063 AM25
Licence No and Date	1111000105/29/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Meity dated 31.12.2024, as under:

Note: The written recommendation as given by Meity will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	82 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002258AM25
RA File Number	07AX04000641 AM25
Licence No and Date	0711011966/01/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 03.02.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002375AM25
RA File Number	03AX04002142 AM25
Licence No and Date	0311036160/07/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the reply of the DL issued on 05.11.2024 has not been sent to the Technical Expert. The Committee decided to check it and send the DL reply to concerned TE.	

Case stands deferred.

Case No.	84 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002404AM25
RA File Number	03AX04002141 AM25
Licence No and Date	0311036192/08/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the reply of the DL issued on 05.11.2024 has not been sent to the Technical Expert. The Committee decided to check it and send the DL reply to concerned TE. Case stands deferred.	

Case No.	85 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002513AM25
RA File Number	03AX04002082 AM25
Licence No and Date	0311036334/13/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002661AM25
RA File Number	24AX04000219 AM25
Licence No and Date	2411003800/23/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 06.01.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25
Licence No and Date	0511027524/03/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

HQ File Number	HQRNORM APPLY 00002910AM25
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Jan/202425/21
Case Status	Case Rejected
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00002962AM25
RA File Number	05AX04001812 AM25
Licence No and Date	0511027654/10/09/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 16.10.2024 followed by reminders on 31.10.2024, 15.11.2024, 30.11.2024, 15.12.2024 & 01.01.2025 was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	90 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003107AM25
RA File Number	05AX04001861 AM25
Licence No and Date	0511027769/17/09/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 04.02.2025, as under:

- i. Items of import from 1 to 47 are in Numbers. Wastage may be allowed as NIL.
- ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003108AM25
RA File Number	05AX04001860 AM25
Licence No and Date	0511027770/17/09/2024
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003109AM25
RA File Number	05AX04001867 AM25
Licence No and Date	0511027771/17/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003110AM25
RA File Number	05AX04001866 AM25
Licence No and Date	0511027772/17/09/2024
Norms Committee Decision:	
.Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003153AM25
RA File Number	05AX04001856 AM25
Licence No and Date	0511027826/19/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 04.02.2025, as under: i. Items of import from 1 to 47 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003155AM25
RA File Number	05AX04001903 AM25
Licence No and Date	0511027828/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003156AM25
RA File Number	05AX04001905 AM25
Licence No and Date	0511027829/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003157AM25
RA File Number	05AX04001897 AM25
Licence No and Date	0511027830/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003158AM25
RA File Number	05AX04001909 AM25
Licence No and Date	0511027831/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003166AM25
RA File Number	05AX04001911 AM25
Licence No and Date	0511027840/19/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003182AM25
RA File Number	05AX04001920 AM25
Licence No and Date	0511027863/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003183AM25
RA File Number	05AX04001906 AM25
Licence No and Date	0511027864/20/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003184AM25
RA File Number	05AX04001912 AM25
Licence No and Date	0511027865/20/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 04.02.2025, as under:	
i. Items of import from 1 to 87 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/1/MEET/Jan/202425/21
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Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003547AM25
RA File Number	07AX04001106 AM25
Licence No and Date	0711012521/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003562AM25
RA File Number	31AX04000236 AM25
Licence No and Date	3111003956/09/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	105 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003576AM25
RA File Number	03AX04003413 AM25
Licence No and Date	0311037798/09/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Application on ANF-4A is required. Case stands deferred.	

Case No.	106 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003666AM25
RA File Number	03AX04003512 AM25
Licence No and Date	0311037961/16/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00003692AM25
RA File Number	03AX04003455 AM25
Licence No and Date	0311038009/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003693AM25
RA File Number	03AX04003456 AM25
Licence No and Date	0311038010/17/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003758AM25
RA File Number	03AX04003595 AM25
Licence No and Date	0311038114/21/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Application on ANF-4A is required.	

Case stands deferred.

Case No.	110 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003775AM25
RA File Number	05AX04002318 AM25
Licence No and Date	0511028446/22/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MHI dated 30.01.2025, as under: i. Import items at Sl. No. 1 & 2 may be allowed as component with 1% process wastage with accountability clause. ii. Import item at Sl. No. 3 “Accessories”: specific item descriptions along with their quantities may be added and allowed 1% process wastage with accountability clause. iii. Import items at Sl. No. 4 (water based paint) and 5 (Molly Silicone break paste): may be allowed as consumable with their total value up to 1% of FOB value of export product or as applied for, whichever is lower. iv. Import items at Sl. No. 6 to 25 may be allowed as raw material with 5% wastage on net content basis. RA concerned may take suitable consequential action accordingly.	

Case No.	111 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003817AM25
RA File Number	05AX04002395 AM25
Licence No and Date	0511028502/23/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of Consultant(SKB) dated 04.02.2025, as under:

- i. Items of import from 1 to 72 are in Numbers. Wastage may be allowed as NIL.
- ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003818AM25
RA File Number	05AX04002396 AM25
Licence No and Date	0511028503/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003819AM25
RA File Number	05AX04002406 AM25
Licence No and Date	0511028504/23/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 04.02.2025, as under:	

- i. Items of import from 1 to 72 are in Numbers. Wastage may be allowed as NIL.
- ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	114 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003820AM25
RA File Number	05AX04002399 AM25
Licence No and Date	0511028505/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003821AM25
RA File Number	05AX04002400 AM25
Licence No and Date	0511028506/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Jan/202425/21
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Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003842AM25
RA File Number	05AX04002401 AM25
Licence No and Date	0511028520/24/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Jan/202425/21										
Case Status	Case Deferred										
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025										
HQ File Number	HQRNORM APPLY 00003919AM25										
RA File Number	08AX04001276 AM25										
Licence No and Date	0811013091/29/10/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:											
1. Complete description and specification of import items at Sl. Nos. 14, 20, 21, 22, 23, 34 & 35. 2. Description, weight and dimensional drawing of parts manufactured from imported item. 3. Dimensional drawing and weight at each stage of manufacturing process in support of wastage claimed. 4. Writ-up with specific description of export product, schematic diagram/photograph indicating imported components and their end use. 5. Parts made from imported items may be labeled and highlighted in the drawings of export products submitted. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. Sheet layout diagram of the material indicating the wastage during blanking, 9. GST invoice of scrap disposal. 10. Following data in Excel sheet for raw material imported:											
S.No.	Import Item	Export product to be manufactured					Import			% wastage on net content basis	Manufacturing processes involved
		Part	Significant	Quantity	Net	Total Net	Size of	Gross wt.	Total		

		description	dimensions	in number	content (kg) of import item in one unit of export product	content (kg) of import item in export product	input piece	required as input per unit of export product	Import quantity (kg) required as gross input		
1.											
2.											
Case stands deferred.											

Case No.	118 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00003972AM25
RA File Number	05AX04002496 AM25
Licence No and Date	0511028692/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004005AM25
RA File Number	07AX04001232 AM25
Licence No and Date	0711012715/06/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	120 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004006AM25
RA File Number	07AX04001155 AM25
Licence No and Date	0711012716/06/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004041AM25
RA File Number	05AX04002602 AM25
Licence No and Date	0511028791/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004042AM25
RA File Number	05AX04002600 AM25

Licence No and Date	0511028792/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004043AM25
RA File Number	05AX04002601 AM25
Licence No and Date	0511028794/08/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004098AM25
RA File Number	07AX04001278 AM25
Licence No and Date	0711012776/13/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00004205AM25
RA File Number	07AX04001308 AM25
Licence No and Date	0711012808/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004233AM25
RA File Number	05AX04002622 AM25
Licence No and Date	0511029024/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004234AM25
RA File Number	05AX04002623 AM25
Licence No and Date	0511029025/19/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Jan/202425/21
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Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004235AM25
RA File Number	05AX04002626 AM25
Licence No and Date	0511029026/19/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 04.02.2025, as under:	
i. Items of import from 1 to 289 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.	
RA concerned may take suitable consequential action accordingly.	

Case No.	129 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004246AM25
RA File Number	03AX04004074 AM25
Licence No and Date	0311038853/20/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ZAikai INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004275AM25
RA File Number	05AX04002530 AM25

Licence No and Date	0511029095/21/11/2024									
Norms Committee Decision:										
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:										
1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.										
2. Justification of claimed Wastage over per unit requirement without wastage.										
3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).										
4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)										
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)										
6. You are also requested to provide the per unit requirement in excel sheet.										
Share the above Point (3-6) information / details in excel sheet in the below format.										
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Case No.	131 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004285AM25
RA File Number	03AX04004121 AM25
Licence No and Date	0311038925/22/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per	

comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. Quantity of export and import items in Nos. also in addition to their weights.

Case stands deferred.

Case No.	132 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004298AM25
RA File Number	05AX04002791 AM25
Licence No and Date	0511029121/22/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to fix the ad-hoc norms** as per comments of DPIIT dated 08.01.2025, as under:

Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	133 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004306AM25
RA File Number	34AX04000700 AM25
Licence No and Date	3411005695/22/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.02.2025, as under: i. Quantity of import items at Sl. No. 1 to 7 may be allowed on net-to-net basis with accountability clause as per GN-4. ii. Quantity of import items at Sl. No. 8, 9 & 10 may be allowed on net-to-net basis as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	134 / NC/1/MEET/Jan/202425/21			
Case Status	Case Approved			
Party Name	AMEYA PRECISION ENGINEERS LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025			
HQ File Number	HQRNORM APPLY 00004351AM25			
RA File Number	31AX04000272 AM25			
Licence No and Date	3111004120/26/11/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant(SKB) dated 04.02.2025, as under:				
Sl. No.	Item of Export	Quantity	Item of Import	Wastage recommended

1	BALANCE DRUM BUSHING; MACH; HPCP;300-425/2	16 NOS (1016.00 KGS)	FORGED RING DIMENSIONS 423MM OD X 261MM X 210MM L	1.57 KG/KG OF THE NET WEIGHT OF THE EXPORT PRODUCT.	
Note: The grade and composition of the imported item should be matched with the grade and composition of the exported product. RA concerned may take suitable consequential action accordingly.					

Case No.	135 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004439AM25
RA File Number	07AX04001348 AM25
Licence No and Date	0711012929/29/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004502AM25
RA File Number	56AX04000172 AM25
Licence No and Date	5611003448/02/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda decided **to fix the ad-hoc norms** as per comments of Meity dated 08.01.2025, as under:

Note: The written recommendation as given by Meity will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	137 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004518AM25
RA File Number	31AX04000303 AM25
Licence No and Date	3111004156/03/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LECHLER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004523AM25
RA File Number	03AX04004433 AM25
Licence No and Date	0311039301/04/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004569AM25
RA File Number	31AX04000300 AM25
Licence No and Date	3111004162/05/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Complete expanded description and write-up of export product along with their application. ii. Length and corresponding wt. of each bar/tube imported, No. of pieces cut from each imported tube with length and weight to be used as starting input for each export product, Length and wt. of end piece remaining in each case. iii. Stage-wise manufacturing details along with dimensional drawings and weight. iv. S. No. 11 of SDF in excel sheet. v. Dimensional drawing, photograph and weight of each export product including BALLST BMS. vi. GST invoice of scrap sale. Case stands deferred.	

Case No.	140 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004685AM25
RA File Number	05AX04002799 AM25
Licence No and Date	0511029578/11/12/2024
Norms Committee Decision: The Committee considered the case as per agenda decided to fix the ad-hoc norms as per comments of MHI dated 30.01.2025, as under:	

Export Product	EP quantity	Import items	Import Quantity	Recommendation
Brake Hardware Kits	30000 SETS	Anchor Pin	60000 PCS	Allowed under GN-4 on net-to-net basis with accountability clause.
		Roller	60000 PCS	
RA concerned may take suitable consequential action accordingly.				

Case No.	141 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004872AM25
RA File Number	05AX04003176 AM25
Licence No and Date	0511029704/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s). v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing. Case stands deferred.	

Case No.	142 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004873AM25
RA File Number	05AX04003177 AM25
Licence No and Date	0511029705/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s). v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing. Case stands deferred.	

Case No.	143 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004874AM25
RA File Number	05AX04003175 AM25
Licence No and Date	0511029706/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet.	

- ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s).
- v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing.

Case stands deferred.

Case No.	144 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00004875AM25
RA File Number	05AX04003174 AM25
Licence No and Date	0511029707/18/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detailed technical notes on the manufacturing process including the relevant flow sheet.
- ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s).
- v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing.

Case stands deferred.

Case No.	145 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

HQ File Number	HQRNORM APPLY 00004876AM25
RA File Number	05AX04003173 AM25
Licence No and Date	0511029708/18/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s). v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing. Case stands deferred.	

Case No.	146 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	TRAILER LOUAULT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005035AM25
RA File Number	31AX04000310 AM25
Licence No and Date	3111004234/24/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	PRIJAI HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005069AM25

RA File Number	03AX04004741 AM25
Licence No and Date	0311039921/26/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Quantity of export items namely, Condensor Coils & Evaporator Coils in Nos. also in addition to their weights. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	148 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005074AM25
RA File Number	33AX04000101 AM25
Licence No and Date	3311002436/26/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Jan/202425/21
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Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005082AM25
RA File Number	31AX04000343 AM25
Licence No and Date	3111004240/26/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SIAC SKH INDIA CABS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005096AM25
RA File Number	05AX04003234 AM25
Licence No and Date	0511029906/27/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: - Detailed technical notes on the manufacturing process including the relevant flow sheet. - Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Assembly drawings of the resultant product showing placement and exact use of components in the export product (s). - Weight of each of the imported and indigenous inputs, separately for the product, for material balancing. - Description of the imported items is vague and not understandable whether the imported items are required in the export product or not. Submit an Excel sheet that should indicate the description of the components and consumables and also the need in the export product. Case stands deferred.	

Case No.	151 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	UNI DERITEND LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005102AM25
RA File Number	03AX04004898 AM25
Licence No and Date	0311039967/27/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Chemical Composition of the export product and also of the imported RM4 Alloy Spinners Casting (Used). ii. What is the form of imported Chrome, Nickel, and Molybdenum. Correlation of input with the export item? iii. Technical write-up of the export item along with engineering diagrams. iv. Flowchart depicting the manufacturing process. v. Justification on the wastage in inputs. What are the raw materials in the charge mix and the weight thereof? vi. What are the requirements of indigenous inputs in the export product? vii. Excel sheet which could indicate an item of export, quantity in kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage. Case stands deferred.	

Case No.	152 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005177AM25
RA File Number	05AX04003283 AM25
Licence No and Date	0511029946/30/12/2024
Norms Committee Decision: The Committee considered the case as per agenda decided to fix the ad-hoc norms as per comments of	

MHI dated 30.01.2025, as under:

Note: The written recommendation as given by MHI will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005181AM25
RA File Number	05AX04003304 AM25
Licence No and Date	0511029952/30/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detailed technical notes on the manufacturing process including the relevant flow sheet.
- ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s).
- v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing.

Case stands deferred.

Case No.	154 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

HQ File Number	HQRNORM APPLY 00005184AM25
RA File Number	05AX04003302 AM25
Licence No and Date	0511029957/30/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet. ii. Detail technical drawings with dimensions of the export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Assembly drawings of the resultant product showing placement and exact use of components in the export product (s). v. Weight of each of the imported and indigenous inputs, separately for the product, for material balancing. Case stands deferred.	

Case No.	155 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005186AM25
RA File Number	05AX04003303 AM25
Licence No and Date	0511029958/30/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005422AM25
RA File Number	07AX04001530 AM25

Licence No and Date	0711013245/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005423AM25
RA File Number	07AX04001529 AM25
Licence No and Date	0711013246/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005424AM25
RA File Number	07AX04001541 AM25
Licence No and Date	0711013247/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

and Date	
HQ File Number	HQRNORM APPLY 00005425AM25
RA File Number	07AX04001545 AM25
Licence No and Date	0711013248/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005459AM25
RA File Number	07AX04001620 AM25
Licence No and Date	0711013260/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005460AM25
RA File Number	07AX04001558 AM25
Licence No and Date	0711013261/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Jan/202425/21
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Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005461AM25
RA File Number	07AX04001564 AM25
Licence No and Date	0711013262/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005522AM25
RA File Number	07AX04001637 AM25
Licence No and Date	0711013292/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005573AM25
RA File Number	05AX04002997 AM25
Licence No and Date	0511030216/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005575AM25
RA File Number	30AX04000590 AM25
Licence No and Date	3011006324/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005587AM25
RA File Number	07AX04001678 AM25
Licence No and Date	0711013322/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005589AM25
RA File Number	08AX04001660 AM25
Licence No and Date	0811013784/10/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	168 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005593AM25
RA File Number	05AX04003280 AM25
Licence No and Date	0511030249/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005594AM25
RA File Number	02AX04000620 AM25
Licence No and	0211007930/10/01/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005595AM25
RA File Number	05AX04003291 AM25
Licence No and Date	0511030250/10/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005626AM25
RA File Number	07AX04001688 AM25
Licence No and Date	0711013332/13/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025

HQ File Number	HQRNORM APPLY 00005640AM25
RA File Number	34AX04000909 AM25
Licence No and Date	3411005958/13/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Net content of FRP in Export Product. ii. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. iii. Net weight of Pultrusions, plate and metal parts. iv. Net weight of Export Product, v. Value of consumables, vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	173 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005666AM25
RA File Number	07AX04001698 AM25
Licence No and Date	0711013355/15/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005667AM25
RA File Number	07AX04001700 AM25
Licence No and Date	0711013356/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	DIGITAL LIVE SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005668AM25
RA File Number	05AX04003580 AM25
Licence No and Date	0511030336/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005686AM25
RA File Number	03AX04005248 AM25
Licence No and Date	0311040494/16/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
- 3.Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
6. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (3-6) information / details in excel sheet in the below format.

S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description of Export items to be imported	Per Requirement Unit Raw Wastage Material without wastage applied the firm	Unit Requirement Raw Wastage claimed in (As % by	Per Requirement Unit Raw Wastage Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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Case stands deferred.

Case No.	177 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005692AM25
RA File Number	03AX04005100 AM25
Licence No and Date	0311040500/16/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs.
2. Justification of claimed Wastage over per unit requirement without wastage.
- 3.Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**

5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

6. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (3-6) information / details in excel sheet in the below format.

S.NO.	Description A.A. of NO. resultant product	Export Quantity	Export of UOM	Description of Material without wastage applied the firm)	Per Requirement Unit Raw Wastage claimed in (As % by	Per Requirement Unit Raw Wastage of Material with wastage (As applied by the firm)	Total Quantity Sought in DGFT
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Case stands deferred.

Case No.	178 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005694AM25
RA File Number	05AX04003590 AM25
Licence No and Date	0511030360/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005697AM25
RA File Number	31AX04000376 AM25
Licence No and Date	3111004330/16/01/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	180 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005699AM25
RA File Number	05AX04003588 AM25
Licence No and Date	0511030370/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005700AM25
RA File Number	05AX04003594 AM25
Licence No and Date	0511030371/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005706AM25

RA File Number	05AX04003463 AM25
Licence No and Date	0511030374/17/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Information about the inputs required per unit of the resultant product as per SL. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. v. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw material/consumables. vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	183 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	AMBER ENTERPRISES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005707AM25
RA File Number	05AX04003592 AM25
Licence No and Date	0511030375/17/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Information about the inputs required per unit of the resultant product as per SL. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- v. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares, Raw material/consumables.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	184 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005710AM25
RA File Number	05AX04003503 AM25
Licence No and Date	0511030377/17/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Jan/202425/21
Case Status	Case Approved
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005716AM25

RA File Number	09AX04000924 AM25
Licence No and Date	0911008852/17/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.02.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	186 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	VULCAN INDUSTRIAL ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005719AM25
RA File Number	03AX04005267 AM25
Licence No and Date	0311040548/17/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005736AM25
RA File Number	09AX04000963 AM25
Licence No and Date	0911008865/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.
- ii. What is the finished weight of the Turbine Blade?
- iii. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and the finished product.
- iv. Size and shape of the stainless-steel Bars.
- v. Mill Test Certificate of the grade and chemical composition of the imported stainless-steel Bars.
- vi. Reasons for asking 29.2 liter and 10.15 liter coolant to manufacture 1 Nos Turbine Blade. Submit detailed calculations.
- vii. All the documents should be certified by the Chartered Engineer.

Case stands deferred.

Case No.	188 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005744AM25
RA File Number	05AX04003670 AM25
Licence No and Date	0511030431/20/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005754AM25
RA File Number	05AX04003713 AM25
Licence No and Date	0511030437/21/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005786AM25
RA File Number	05AX04003727 AM25
Licence No and Date	0511030449/22/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	NASMED DIAGNOSTIC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005791AM25
RA File Number	08AX04001746 AM25
Licence No and Date	0811013857/22/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
i. Details of import item with catalogue from supplier. ii. Percentage wastage claimed. iii. Net content of import item in Export.	
Case stands deferred.	

Case No.	192 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	NASMED DIAGNOSTIC PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005792AM25
RA File Number	08AX04001747 AM25
Licence No and Date	0811013858/22/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: i. Details of import item with catalogue from supplier, ii. Percentage wastage claimed. Case stands deferred.	

Case No.	193 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	DEVGIRI FORGINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005799AM25
RA File Number	03AX04005361 AM25
Licence No and Date	0311040669/22/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005815AM25
RA File Number	07AX04001752 AM25
Licence No and Date	0711013432/23/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	195 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005816AM25
RA File Number	07AX04001753 AM25
Licence No and Date	0711013433/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/1/MEET/Jan/202425/21
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202425/ 21 and 04/02/2025
HQ File Number	HQRNORM APPLY 00005822AM25
RA File Number	05AX04003343 AM25
Licence No and Date	0511030501/23/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	